COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

OP NO. 01 OF 2018 & IA NO. 327 OF 2018

Dated: 13th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Dr. Virendra Kumar Bhatnagar & Anr. Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh

Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : ---

ORDER

The learned counsel, Mr. S. Venkatesh, appearing for the Appellant submitted that, the first Appellant, Dr. Virender Kumar Bhatnagar, is passed-away. Therefore, he prays for two weeks time to file necessary application to bring legal heirs (LRs) of the deceased Appellant No.1.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file necessary application to bring legal heirs of the deceased Appellant No.1 with two weeks from today.

List this matter on <u>27.03.2018</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

js/vt